

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 193**  
**CP-143(ND)/2013**

**IN THE MATTER OF:**

Rockman Advertising &  
Marketing India Pvt. Ltd. & Ors.  
Vs.

.... Applicant/petitioners

M/s. Sharp Eye Advertising Pvt. Ltd.

.... Respondent

**Order under Section 397/398 of the Companies Act**

**Order delivered on 14.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS: -**

For the Applicant:  
For the Respondent:

Mr. Sakal Bhushan & Akash Jandial, Advs.  
Mr. Gaurav Mitra, Mr. Rohan Ganpatty &  
Mr. Sushma Singh, Advs.

**ORDER**

Part heard for 15.05.2019

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**